

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

No. O.A. 350/00248/2019

Date of order: 10.4.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sabita Neogi alias Sabita Neogy,
 Wife of Late Pradip Kumar Neogy
 Alias Pradip Kumar Neogi (since deceased),
 Residing at 81/1, Adya Nath Saha Road,
 Police Station – Lake Town,
 Kolkata – 700 048 and also at
 64, Ashutosh Neogi Lane
 Chandannagore,
 Hooghly,
 Pin – 712136

... Applicant

VERSUS –

1. Union of India
 Service through the General Manager,
 Eastern Railway,
 Netaji Subhas Road,
 Kolkata – 1
2. The DRM/ER/Howrah (Estt.),
 DRM Building,
 Eastern Railway,
 Howrah Division,
 Howrah – 711 101.
3. The Senior Divisional Personnel Officer,
 Eastern Railway,
 Howrah Division,
 Howrah – 711 101.
4. The Bank Manager,
 United Bank of India,
 Chandannagar Branch,
 G.T. Road,
 Chandannagar,
 District – Hooghly,
 Pin – 712136.

... Respondents

For the Applicant : Ms. D. Banu, Counsel

For the Respondents : Mr. P. Bajpai, Counsel

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached the Tribunal under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

- "a. To grant the family pension and other retiral benefits of the said deceased in favour of the applicant upon correcting the relevant records.
 - b. To produce the entire records of this case before this Hon'ble Tribunal.
 - c. Or to pass any other such order or orders direction or directions as this Hon'ble Tribunal may deem fit and proper.
2. Heard Ld. Counsel for both sides, examined documents on record. The matter is taken up at the admission stage.
3. The submissions of the applicant as articulated through his Ld. Counsel, is that the applicant's spouse, who is an ex-employee with the respondent authorities, was earning his superannuation pension having superannuated on 31.7.2011 and that the said ex-employee passed away on 1.8.2018. That, thereafter his widow, namely, the applicant in the present O.A., applied to the respondent authorities for family pension but the respondent authorities having turned a deaf ear to her prayers and, being aggrieved, the applicant has approached the Tribunal seeking the relief, as prayed for.
- Ld. Counsel for the applicant further prays that the applicant would be fairly satisfied if a direction is issued upon the competent respondent authority to dispose of her pending representations in a time bound manner.
4. Ld. Counsel for the respondents does not object to such prayer, if such representation is directed to be disposed of in accordance with law.
5. Accordingly, without going into the merits of the matter, and, with the consent of the parties, the respondent No. 2, who is the DRM/ER/Howrah, is directed to examine the contents of representations purportedly received on 7.9.2018 (Annexure A-7 to the O.A.) followed by reminders at Annexures A-8 and

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A-9 to the O.A., within a period of 8 weeks from the date of receipt of a copy of this order. The concerned respondent authority shall, upon examination of the said representations, decide in accordance with law, and convey his decision in the form of a reasoned and speaking order forthwith to the applicant thereafter.

In case the applicant is entitled to the benefits as prayed for, the said benefits should be settled within a further period of 8 weeks from the date of such decision.

6. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP